

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Tuesday 22nd day of September 2020

Crmp.No.714/ 2020

Soundhrapandi

S/o. Sakkarai

...Petitioner/ Accused

vs

State rep. by Inspector of police,

S.S.Colony Police Station,

Crime No.1851/2020

U/sec. 379, 120B, 406, 420, 465, 468 IPC

... Respondent/Complainant

For petitioner/accused: Mr.M.Prabhakaran,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,M.L.,Grade II Assistant Public Prosecutor

**22.09.2020**

**Order**

1. The petitioner/ accused filed this petition seeking for Bail U/s.437 Crpc in Crime No.1851/2020 U/sec. 379, 120B, 406, 420, 465, 468 IPC. Notice was given to the other side. Heard both side arguments.

2. The learned counsel for the petitioner argued that this is the 1st bail application filed for this accused. This accused was remanded on 17.09.2020 and in judicial custody for past 6 days. This accused is falsely implicated in this case. The accused is a law abiding citizen. There is no chance of absconding or tampering the witness if the accused enlarged on bail. There is no previous case against the accused. Hence, considering all the above facts the petitioner prayed that the bail petition may be allowed.

3. The prosecution strongly object to release the accused/petitioner on bail for the following reason. As per the police report investigation is pending in stage. A1 is in absconding stage. In this stage if this accused is released on bail he may commit the same offence. And he may absconded which leads prosecution case collapsed. He may tamper the evidence and witness. Hence this bail petition may be dismissed.

.2.

4. This court has taken into consideration the facts and circumstances of the case, gravity of offence and the other accused is in absconding stage. Further the case is under investigation stage. Upon considering all the above facts and circumstances, the arguments that the accused could commit similar offence and could abscond and tamper the witness causing hindrance to investigation takes relevance.

5. Hence considering all the above facts and materials, this court is not inclined to grant bail to the accused at this stage of the case. Hence in the interest of justice this bail application is dismissed.

6. In the result this bail petition is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 22nd day of September 2020.

(Sd-E.Pravin kumar)  
Judicial Magistrate No. V,  
Madurai.